

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 152 OF 2019 &**  
**IA NOS. 559, 1494 & 1627 OF 2019**

**Dated : 29<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Global Energy Pvt. Ltd.**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission  
& Anr.**

**...Respondent(s)**

Counsel for the Appellant (s): Mr. Hemant Singh  
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent (s): Mr. S.K. Rungta, Sr. Adv.  
Ms. Pratiti Rungta  
Mr. Sumit Pargal

Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

**IA No. 1494 of 2019**

*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application, delay of 02 days in filing the rejoinder is condoned.

Application is disposed of.

**IA No. 1627 of 2019**

*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application, delay of 22 days in filing the rejoinder is condoned.

Application is disposed of.

**APPEAL NO. 152 OF 2019 &**  
**IA NO. 559 OF 2019**

Pleadings are complete.

List the matter for hearing on **24.10.2019**. Interim relief, if any, shall continue till next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/pk

**(Justice Manjula Chellur)**  
**Chairperson**